

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20765/2019

(Arising out of impugned final judgment and order dated 08-07-2019 in WA No. 1330/2015 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA & ORS.

PETITIONER(S)

VERSUS

SHYAM BALAKRISHNAN & ORS.

RESPONDENT(S)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

For Respondent(s) Ms. Liz Mathew, Sr. Adv.
Ms. Bagavathy Vennimalai, Adv.
Ms. Mallika Agarwal, Adv.
Mr. Navneet R., AOR

Mr. Karthik S.d, Adv.
Mr. John Mathew, AOR

UPON hearing the counsel the Court made the following
O R D E R

We see absolutely no reason to interfere in the impugned order passed by the High Court, in exercise of our jurisdiction under Article 136 of the Constitution of India. Although, we leave the question of law open.

The special leave petition is dismissed accordingly.

Pending application(s), if any, shall stand disposed of.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)